

Government of Jammu and Kashmir  
Department of Law, Justice and Parliamentary Affairs  
Civil Secretariat  
Srinagar/Jammu  
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Subject:-Litigation Reforms and effective monitoring of Litigation in Union territory of Jammu and Kashmir-Appointment of Officer In charge (OIC) Litigation

**GOVERNMENT ORDER NO:- 20503- JK (LD) of 2025**

**DATED: - 26 - 12 - 2025**

Sanction is hereby accorded to the appointment of Officer's of Police /Home Department as mentioned in annexure to this Government Order as Officer In charge Litigation (OIC) for the cases indicated against each including contempt petition, if any, pending before Hon'ble High Court of J&K and Ladakh/Central Administrative Tribunal or any other forum

The terms and conditions of appointment of the OIC's shall be governed by the provisions of Government Order No.1673-JK (LD) of 2021 dated 24.03.2021.

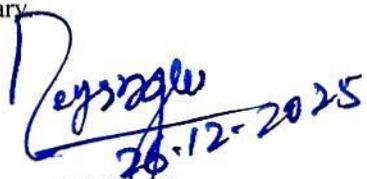
**By order of Government of Jammu and Kashmir.**

Sd/-  
**(Achal Sethi)**  
Secretary to Government  
Dated: 26.12.2025

No:-LAW-OIC/12/2025

Copy to the:-

1. Learned Advocate General, J&K.
2. Principal Secretary to Hon'ble Lieutenant Governor, Raj Bhawan.
3. Joint Secretary(J&K), Ministry of Home Affairs, Government of India.
4. Registrar General, High Court of J&K and Ladakh, Jammu/Srinagar.
5. Principal Secretary to Hon'ble Chief Justice, High Court of J&K and Ladakh.
6. Principal Secretary to Government, Home Department,
7. Director Litigation, Srinagar/ Jammu.
8. Assistant Law Officer concerned
9. Officer In Charge Litigation (OIC).
10. Private Secretary to Chief Secretary for information of Chief Secretary
11. Private Secretary to Secretary Law.
12. Incharge Website.
13. Government Order file.
14. Concerned file.

  
**(Reyaz Ali Bhat)**

Deputy Legal Remembrancer



**Annexure to the Government Order No.20503 - JK (LD) of 2025 dated 26.12.2025**

<b>S No.</b>	<b>Title of the Case</b>	<b>OIC</b>
1	TA No. 61/6265/2021 titled Jatindervir Singh Vs UT of J&K and Ors	<b>Shri Narinder Singh DYSP M Administrative Officer ZPHQ Jammu</b>
2	Civil Suit No. 1047/2012 titled Raj Kumar Gupta Vs State of J&K and Anr	<b>Shri Kuljeet Singh SDPO City South Jammu</b>
3	HCP NO. 164/2025 titled Tajinder Singh VS UT of J&K and Ors	<b>Shri Gurmeet ingh SDPO R.S Pora Jammu</b>
4	OA NO. 1710/2025 titled Madhu Bala Vs UT of J&K and ORS	<b>Shri Sumit Sharma JKPS185679 DYSP Hqrs Samba</b>
5	WPC No. ___/2025 titled Smt Rama DFevi and ORS Vs UT of J&K and Ors	<b>Shri Sachit Sharma SDPO City East Jammu</b>
6	HCP No. ___/2025 titled Ajay Shan Vs UT of J&K and Ors	<b>Shri Sachit Sharma SDPO City East Jammu</b>
7	LPA NO. 205/2024 in OWP NO. 2015/2025 titled Satpal Sharma and Ors Vs UT of J&K and Ors	<b>Shri SHEezan Bhat DYSP City East Jammu</b>
8	Oa No. 962/2023 titled Ajaz Ahmad Bhat VS UT of J&K and Ors	<b>Shri Latief Ahmad Khan NO. 185681/JKPS DySP HQRS Bandipora</b>
9	OA No. 363/2025 titled Maqsood UI Zaman Baba Vs. Home Department	<b>Mr. Nazir Ahmad Yatoo Dy.SP (M) ADO, PHQ</b>

